THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)

Item No. 3
CP (IB) No. 69/Chd/Hry/2022

Under Section 7 of the Insolvency and Bankruptcy Code, 2016

In the matter of:-

Automax Constructions Ltd. …Petitioner-Financial Creditor

Vs.

Spaze Towers Pvt. Ltd. …Respondent-Corporate Debtor

Present through Video Conferencing
Ms. Ridhi Jain, proxy counsel for Mr. Piyush Singh, Advocate for petitioner-financial creditor.
Ms. Ankita Bajpai, Advocate for respondent-corporate debtor

It is stated by learned counsel for the respondent that reply has been e-filed and copy of the same has been received by the opposite counsel. This fact is admitted by learned counsel for the petitioner. Let the hard copy of the reply be filed within two weeks. Rejoinder, if any, be also filed within three weeks with copy in advance to the counsel opposite. List on 13.01.2023.

SD/-
(Subrata Kumar Dash)
Member (Technical)

SD/-
(Harnam Singh Thakur)
Member (Judicial)

November 29, 2022
DS